

**GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA
UNSTARRED QUESTION NO. 147
TO BE ANSWERED ON 2ND FEBRUARY, 2022**

ARCHIVING CALL & INTERNET DATA

147. SHRI MANICKAM TAGORE B.:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether it is a fact that the Government has extended the duration of archiving call data and internet usage records of subscribers to two years from one year due to security reasons;
- (b) if so, the details thereof;
- (c) whether it is also true that the amendments in the licenses were issued and extended to other forms of telecom permits and if so, the details thereof;
- (d) whether it is also true that the telecom companies can destroy the data stored thereafter if there is no direction from the Government thereto; and
- (e) if so, the details thereof?

ANSWER

**MINISTER OF STATE FOR COMMUNICATIONS
(SHRI DEVUSINH CHAUHAN)**

(a) to (c) Yes. Department of Telecommunications has issued Amendments in Telecom Licenses for change in time period of storage of all commercial records/ Call Data Record (CDR)/ Exchange Detail Record (EDR)/ IP Detail Record (IPDR) by Telecom Licensees. Now, Telecom Licensees have to store such details of subscribers for a minimum period of two years.

(d) & (e) Yes, Telecom Licensees can destroy the data stored thereafter if there is no direction from the Licensor.
